

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 108/TT/2017

- Subject:** Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for Combined assets i.e. **Asset-I:** 1099.803 km Fibre optic Communication System in lieu of existing Microwave, **Asset-II:** 1628.966 km Fibre optic Communication System in lieu of existing Microwave, **Asset-III:** 493.064 km Fibre optic Communication System in lieu of existing Microwave and **Asset-IV:** 530.621 km Fibre optic Communication System in lieu of existing Microwave under Fibre Optic Communication System in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in Northern Region Scheme in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing:** 20.6.2017
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** NTPC Limited and 20 others
- Parties present:** Shri Rakesh Prasad, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The representative of petitioner submitted that instant petition covers four assets under Fibre Optic Communication System in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in Northern Region. Tariff for Assets-I, II and III for 2009-14 period was allowed vide order dated 1.9.2015 in Petition No. 240/TT/2013



and for Asset-IV was allowed vide order dated 27.5.2016 in Petition No. 22/TT/2014. He submitted that the instant petition has been filed for trueing-up for 2009-14 tariff period and for allowing tariff for 2014-19 tariff period.

2. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 21.7.2017:-

- a) Segregated claim sheet of "Fee and Charges" for the instant assets for 2014-19 tariff period instead of combined "Fee and Charges" in a single sheet based on effective COD claimed now.
- b) Details of scrap value of earth wire, if adjusted in the cost of the project.
- c) Details of decapitalisation of the existing assets and
- d) Reasons for add-cap/de-cap as required under Regulation 14(1)(i) and 14(3)(iv) of 2014 Tariff Regulations.

3. The information sought above is in terms of the Commission's order dated 6.5.2016 in Petition No.8/SM/2016, which has not been filed by the petitioner. The Commission directed the petitioner to ensure that the above information is filed within the due date mentioned above (21.7.2017). In case, no additional information is filed within the said date, the matter shall be placed before the Commission for necessary orders.

4. The respondents are directed to file their reply by 8.8.2017 and the petitioner to file the rejoinder, if any, by 16.8.2017.

5. The Commission directed to list the matter on 24.8.2017.

By Order of the Commission

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(T. Rout)
Chief (Legal)

